CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Dated: This the _O1st _ day of _ september 2003.

Contempt Application no. 18 of 2003 in

Original Application no. 851 of 1999.

Hon'ble Mr. Justice RRK Trivedi, Vice-Chairman Hon'ble Mr. D.R. Tiwari, Member (A).

Smt. Bikquish Jahan alias Amina Khatoon, W/o late Usman Ali, Posted as Katwala (Point man) at Ahimanpur, N.E. Rly., Varanasi, Presently residing at House No. 272-A, Lahartara, Varanasi.

.... Applicant

By Adv : Sri S.K. Singh

Versus

- C.M. Verma, Divisional Railway Manager,
 N.E. Rly., D.R.M. Office,
 WARANASI.
- Ajai Kumar Srivastava,
 Senior Divisional Personnel Officer,
 N.E. Rly., D.R.M. Office,
 VARANASI.

.... Respondents.

By Adv : Sri Anil Kumar

ORDER

By Hon'ble Mr. Justice RRK Trivedi, VC.

List has been revised, none appeared for the applicant. Sri Anil Kumar, learned counsel for the respondents is present. Learned counsel for the respondents has submitted that the order of this Tribunal has been complied with and appropriate order has been passed on 20.6.2003, copy of which has been filed as annexure 1.

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2. The facts of the case are that the applicant Smt. Bikquish Jahan alias Amina Khatoon, filed OA no. 851 of 1999 for direction to respondents to give her appointment on compassionate grounds as her husband was medically decategorised and retired from service on 5.8.1996. Considering the facts and circumstances this Tribunal gave the following direction on 1.8.2001:-

"With the above position in view, the O.A.
is finally decided with the observation that
in case the applicant Smt. Bil Qish Jahan alias Amina
Khatoon moves for compassionate appointment within
four weeks, same be considered and decided within
four weeks thereafter and in case the request of
the applicant is not acceded, a detailed, reasond
and speaking order be passed with copy to the
applicant. No cost."

- 3. In pursuance of the aforesaid order steps were taken, enquiry was made and it was found that the marriage of the applicant with Usman Ali was doubtful. On 14.3.2002 the death certificated dated 9.1.2002 was filed. In this death certificate it was mentioned that Sri Usman Ali was not married and he had no dependents. He had only one relation i.e. a divorced sister namely Mohd. JamnudhBegam.
- In the circumstances, as the marriage of the applicant with Usman Ali and the detailed order has been passed, there is no question for any contempt. Contempt Application is accordingly rejected. Notices issued are discharged. No costs.

Member (A)

Vice-Chairman

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